

- (b) the manner in which the damage of crops of farmers is assessed;
- (c) the year since when this method of assessment is going on; and
- (d) whether in view of the present conditions, the method of assessment would be changed and compensation for damage would be increased?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI TARIQ ANWAR): (a) to (d) Allocation of fund to States from National Disaster Response Fund (NDRF) is based on the assessment of Inter-Ministerial Central Team (IMCT) and recommendations of Inter-Ministerial Group (IMG).

State Governments assess damage caused to crops in the wake of natural calamities for administering relief from State Disaster Response Fund (SDRF). IMCT is deputed for making on the spot assessment of the damages upon receipt of a detailed memorandum from the State Governments indicating sector-wise damages caused due to natural calamities and requirement of additional central assistance.

Financial assistance from NDRF/SDRF is provided towards relief and is not to be construed as compensation for crop loss. The objective of NDRF/SDRF is to assist affected farmers to commence farming operation by way of providing agriculture input subsidy etc. Expenditure from NDRF/SDRF is to be incurred in accordance with the items and norms of assistance as approved by the Government of India.

**Re-distribution of funds under additional State
levy to fertilizer units**

2056. SHRI BHARATSINH PRABHATSINH PARMAR:

SHRI MANSUKH L. MANDAVIYA:

SHRI PARSHOTTAM KODABHAI RUPALA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the action taken by the Ministry for timely re-distribution of funds under the scheme of additional State levy to fertilizer units within stipulated time period, as they are depositing collected fund timely but it is not re-distributed to them timely;

(b) how much additional State levies have been paid to State Governments by fertilizer units from 1 April, 2012 to till date and how much has been re-distributed to them, unit-wise; and

(c) under the scheme of additional State levy, how much fund has been collected by fertilizer units from Gujarat and Uttar Pradesh *w.e.f.* 1 April, 2012 to till date, unit-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The funds collected by the companies and deposited with FICC office, as per the scheme of ACTN policy notified by the Department of Fertilizers on 29.03.2011 for reimbursement of additional taxation levied by State Government on input of urea production, are re-distributed regularly.

(b) Urea manufacturing units have paid Rs. 309.94 crore to the State Government of Uttar Pradesh and Gujarat towards additional VAT. FICC has reimbursed Rs. 135.73 crore till date to urea units. Unit-wise details for the period from 01-04-2012 to 28.02.2013 is given in the Statement (*See below*).

(c) An amount of Rs. 256.29 in total has been collected by various units on sale of urea and deposited with FICC office for the period from 01.04.2012 to 12.03.2013, details are given in the above Statement.

Statement

Additional VAT incurred by unit, ACTN reimbursed to unit and ACTN collected by unit and deposited with FICC

(Rs. in crore)

Sl. No.	Unit	Amount paid	Amount reimbursed	Amount collected
		by unit to State Govt.	to unit by FICC on the basis of actual production.	by urea unit on sale of urea and deposited with FICC
	Period	From April, 12 to February, 13	From April, 12 to September, 12	From April, 12 to March, 13
1	2	3	4	5
A	Gujarat			
1	KRIBHCO	26.12	8.22	20.82
2	Kalol	0.17	0.17	4.58

1	2	3	4	5
3	GSEFC	8.97	2.15	9.25
4	GNVFC	24.27	12.02	11.15
TOTAL A		59.53	22.56	45.80
B Uttar Pradesh				
1	Aonla unit	52.61	24.62	45.10
2	Phulpur unit	110.42	53.85	20.27
3	TCL	13.13	10.09	18.61
4	KSFL	14.82	11.21	19.11
5	Indogulf	59.43	13.40	22.28
TOTAL B		250.41	113.17	125.37
C	Others not producing urea in UP & Gujarat	0.00	0.00	85.12
TOTAL A+B+C		309.94	135.73	256.29

Funds disbursed to FACT

2057. SHRI P. RAJEEVE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government has given any compensation for naphtha to Fertilizers and Chemicals Travancore Ltd. (FACT) during the last three years;

(b) if so the details thereof;

(c) whether the compensation has been reviewed and the amount has been increased recently;

(d) if so, the details thereof; and

(e) how much funds have been distributed to FACT under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND